

(2021) 09 DEL CK 0125

In the Delhi High Court

Case No : First Appeal From Order No. 219, 220, 221 Of 2021, Civil
Miscellaneous Application No. 31875-31876, 31934-31935,
31936-31937 Of 2021

Meenakshi Sharma

APPELLANT

Vs

Anju Sharma

RESPONDENT

Date of Decision : 23-09-2021

Acts Referred:

Code Of Civil Procedure, 1908 — Order 23 Rule 3
Court Fee Act, 1970 — Section 16

Citation : (2021) 09 DEL CK 0125

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

CM APPL.33216/2021 IN FAO 219/2021

CM APPL.33003/2021 IN FAO 220/2021

CM APPL.33219/2021 IN FAO 221/2021

1. This is an application filed by the parties jointly under Order 23 Rule 3 CPC seeking to place on record the terms of settlement.

2. Terms of settlement are contained in paragraph 7 (a) to (f) of the application. As per the terms of settlement parties have agreed to honour the subject Agreements to Sell and register sale deeds on payment of the balance sale consideration.

3. Learned counsel for the parties submit that parties have also exchanged the draft of the sale deed and are presenting the Sale Deeds before the Registrar for registration and the date given is 30.09.2021 for the said purpose.

4. I have perused the terms of settlement and find the same to be lawful.
5. Learned counsel for the parties undertake that parties shall abide by their respective obligation as per the terms of settlement and honour the same.
6. The undertaking is accepted.
7. The appeals are accordingly disposed of in terms of the settlement.
8. The Trial Court shall also consequently take on record the terms of settlement and dispose of the suits accordingly. While disposing of the suit the Trial Court shall also take into account the provisions of Section 16 of the Court Fee Act, 1970 and pass consequential orders of refund of Court fees as per law.